

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: Mr. Saikumar Shivmurthi Javalkoti

V/s.

M/s. Astute Engineering Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Deepak D. Deshpande	Advocate for Petitioners	[Signature] 22/11/17
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ORDER

M.A. No. 408/2017 In C.P. No. 272/58,59/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Petitioner has moved M.A. for Amendment of the Petition.
3. The Respondent has not yet filed Reply, seeking time to file Reply. Granted.
Reply to be filed on or before 15.12.2017, copy to be served on the other
side in advance. Thereafter Rejoinder, if any, by the Petitioner to be filed on
or before 01.01.2018. To be listed for hearing on **10.01.2018**.

sd/-

Bhaskara Pantula Mohan
Member (Judicial)
22.11.2017.

Aah

sd/-

M.K. Shrawat
Member (Judicial)